

tax on these commodities, no sum shall be payable to that State as its share of additional excise duty unless Central Government otherwise directs. A Standing Review Committee has been set up by Central Government under the Chairmanship of Secretary, Planning Commission, which consisted of Finance/Revenue Secretaries of States and representatives of Central Government to review the working of the scheme. The sub-Committee set up by the Standing Review Committee, which consisted of representatives of Central and State Governments, including Kerala Government, had studied the problems and modalities of the implementation of decisions of National Development Council taken in 1970 to improve the working of the scheme and submitted its report to the Standing Review Committee which was accepted. Central Government have taken several steps in pursuance of this report to increase the yield from additional excise duty and the position has been reviewed by the Standing Review Committee in its meeting held in June, 1983 and 30th September, 1985 under the Chairmanship of Secretary, Planning Commission in which representatives of State Governments including Kerala Government also participated.

(b) and (c). Does not arise.

Review of the consequences of New Textile Policy

1740. SHRIMATI D. K. BHANDARI : Will the Minister of TEXTILES be pleased to state :

(a) whether the new textile policy announced recently has created a new set of problems of unemployment which were not anticipated;

(b) if so, the details thereof and the measures proposed; and

(c) whether any monitoring review of the consequences of the new textile policy is under way ?

THE MINISTER OF STATE OF THE MINISTRY OF TEXTILES (SHRI KHURSHID ALAM KHAN) : (a) No, Sir.

(b) Does not arise.

(c) Action has been initiated for implementation and review of the policy on a regular basis.

Policy regarding stringent measures against Companies and Individuals involved in smuggling

1741. SHRI PRIYA RANJAN DAS MUNSI : Will the Minister of FINANCE be pleased to state :

(a) whether Government have formulated any policy regarding adopting stringent measures and taking effective steps against companies and individuals involved in smuggling, violations of foreign exchange regulations, fraud and tax evasion;

(b) if so, the details thereof;

(c) the results of the steps taken; and

(d) the steps proposed ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY) : (a) to (d). On the anti-smuggling side stringent action is taken against individuals/companies involved in smuggling activities both departmentally as well as through prosecutions in courts of law. Apart from confiscation of smuggled goods and imposition of personal penalties preventive detentions under the COFEPOSA Act is also resorted to in appropriate cases. Apart from this augmentation of man-power and equipment, reward policy to informers/departmental officers has been also liberalised. Government have also set up a Central Economic Intelligence Bureau to deal with all economic offences including smuggling in a coordinated manner. As a result of the intensification of anti-smuggling measures total value of contraband goods seized during the first 10 months of 1985 is about Rs. 159.13 crores as against Rs. 82.3 crores during the corresponding period in 1984 and Rs. 101.00 crores during the whole of the calendar year of 1984. Further, during the 10 months of 1985, 2084 persons (provisional) were arrested and 623 persons (provisional) were detained under COFEPOSA Act.

For violation of foreign exchange regulations, Foreign Exchange Regulations Act was